

ITEM NO.4

COURT NO.2

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18001/2017

(Arising out of impugned final judgment and order dated 17-03-2017 in TA No. 888/2015 passed by the High Court Of Gujarat At Ahmedabad)

CADILA HEALTHCARE LTD.

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX 1

Respondent(s)

WITH

T.C.(C) No. 32/2019 (XVI-A)

T.C.(C) No. 10/2020 (XVI-A)

T.C.(C) No. 8/2020 (XVI-A)

T.C.(C) No. 9/2020 (XVI-A)

T.C.(C) No. 7/2020 (XVI-A)

T.C.(C) No. 12/2020 (XVI-A)

T.C.(C) No. 11/2020 (XVI-A)

T.C.(C) No. 17/2020 (XVI-A)

T.C.(C) No. 13/2020 (XVI-A)

T.C.(C) No. 14/2020 (XVI-A)

T.C.(C) No. 15-16/2020 (XVI-A)

T.C.(C) No. 21/2020 (XVI-A)

T.C.(C) No. 30/2020 (XVI-A)

T.C.(C) No. 26/2020 (XVI-A)

T.C.(C) No. 22/2020 (XVI-A)

T.C.(C) No. 23/2020 (XVI-A)

T.C.(C) No. 24/2020 (XVI-A)

T.C. (C) No. 28/2020 (XVI-A)
T.C. (C) No. 27/2020 (XVI-A)
T.C. (C) No. 25/2020 (XVI-A)
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T.C. (C) No. 175/2020 (XVI-A)
T.C. (C) No. 180/2020 (XVI-A)
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T.C. (C) No. 155/2020 (XVI-A)
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T.C. (C) No. 176/2020 (XVI-A)
T.C. (C) No. 166/2020 (XVI-A)
T.C. (C) No. 160/2020 (XVI-A)
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T.C. (C) No. 159/2020 (XVI-A)
T.C. (C) No. 178/2020 (XVI-A)
T.C. (C) No. 164/2020 (XVI-A)
T.C. (C) No. 156/2020 (XVI-A)
T.C. (C) No. 18/2020 (XVI-A)
T.C. (C) No. 172/2020 (XVI-A)
T.C. (C) No. 157/2020 (XVI-A)
T.C. (C) No. 173/2020 (XVI-A)

T.C.(C) No. 185/2020 (XVI-A)

T.C.(C) No. 186/2020 (XVI-A)

T.C.(C) No. 162/2020 (XVI-A)

T.C.(C) No. 163/2020 (XVI-A)

T.C.(C) No. 191/2020 (XVI-A)

T.C.(C) No. 22/2021 (XVI-A)

T.C.(C) No. 21/2021 (XVI-A)

T.C.(C) No. 19/2021 (XVI-A)

T.C.(C) No. 23/2021 (XVI-A)

T.C.(C) No. 20/2021 (XVI-A)

SLP(C) No. 19176-19178/2017 (III)
(FOR ADMISSION and I.R.)

T.C.(C) No. 24/2021 (XVI-A)

T.C.(C) No. 18/2021 (XVI-A)

Date : 10-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Parties:

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Mr. Kislay Jha, Adv.

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Mr. Shekhar Raj Sharma, Dy. AG, Haryana
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Mr. Amit Gupta, Adv.
Mr. Suresh Kr. Bhan, Adv.

Mr. Arvind Datar, Sr. Adv.

Mr. Tarun Gulati, Sr. Adv.
Mr. Kishore Kunal, AOR
Mr. Manish Rastogi, Adv.
Mr. Sumit Khadaria, Adv.
Mr. Parth Contractor, Adv.

Ms. Manisha T. Karia, AOR
Ms. Sukhda Kalra, Adv.
Mr. Adarsh Kumar, Adv.
Ms. Nidhi Nagpal, Adv

Mr. Abhishek Malhotra, Adv.
Ms. Liz Mathew, AOR
Ms. Atmaja Tripathy, Adv.

Mr. K.M. Natraj, ASG
Mr. S. Udaya Kumar Sagar, Adv.
Ms. Niranjana Singh, Adv.
Mr. Rupesh Kumar, Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. Santosh Kumar, Advocate
Mr. Santosh Kumar, Adv.
Mr. Raj Bahadur Yadav, AOR

UPON hearing the counsel the Court made the following

O R D E R

Not taken up.

The matter is adjourned to 21.09.2022.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER